

NHRC Hears Haryana Bonded Labour Cases



The National Human Rights Commission (NHRC) heard 86 cases online of alleged bonded labour in brick kilns across various districts of Haryana. Chairperson, Justice V Ramasubramanian presided over the hearing in the presence of Joint Secretary, Samir Kumar.

NHRC TAKES COGNISANCE OF DEATH OF SEVEN LABOURERS

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that at least seven migrant labourers died and five others were injured when a massive granite rock fell on them at a quarry in Bengaluru on July 2, 2026. Reportedly, the incident indicated negligence by the quarry owner. The commission observed that the contents of the news reports, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary, Government of Karnataka, calling for a detailed report on the matter within two weeks.

'Can't suppress past': BJP Sikh leaders weigh in to support *Satluj*

Raakhi Jagga
Ludhiana, July 13

THE BJP'S efforts to keep a safe distance from the spreading heat over issues raised by the film *Satluj* are coming under strain.

BJP Sikh leaders have expressed unease over Union Minister of State Ravneet Singh Bittu taking the lead in attacking the film and calling it a "one-sided" view of militancy years. In a swipe at Bittu, senior BJP leader and former IPS officer Iqbal Singh Lalpura said, "every person should remain within limits".

For the BJP, winning Sikh support is an uphill battle, given its estrangement from once-ally Akali Dal and the anger within the community over its farm laws. The party's Sikh leaders fear that Bittu's stance against the Diljit Dosanjh-starrer, based on the life of slain activist Jaswant Singh Khalra, will further push the community away.

Several BJP leaders *The Indian Express* spoke to asserted that no killing of innocents was justified — whether by militants or by police in alleged fake encounters. They also dismissed the argument that the film could inflame tensions between Sikhs and Hindus.

Officially, the BJP's position is as stated by its state president Kewal Singh Dhillon. Expressing his support to "Punjab's cinema and its artistes", he said: "When



Villagers at a special screening of *Satluj* in Gurdaspur. AP

serious concerns were raised over the manner in which *Satluj* was removed from OTT, I felt it was my responsibility to place the matter before the government. I welcome the Centre's prompt decision to refer the issue to a review committee. Due process, transparency and respect for Punjab's cultural and creative voices must always go hand in hand."

Senior Supreme Court Advocate and BJP leader Harvinder Singh Phoolka said he supported showing the film as the younger generation must understand the realities of the militancy era, and advised Bittu to "not enter into any unnecessary controversy". "The killings of innocent people should never be forgotten irrespective of religion, and the guilty not be forgiven," Phoolka said.

Adding that it was to Punjab's credit that it defied attempts to inject communal disharmony during the time, he said: "The targeted Hindu killings were done by militants while innocent Sikhs were killed in the name of encounters by police."

Having led the legal fight for many 1984 anti-Sikh riot victims, Phoolka added: "Movies such as *Satluj* must be made to tell our generation how we all overcame those difficult times."

Lalpura appealed for "restraint". "I don't want to speak much about Bittu's comments, but every person should remain within limits. Khalra gave an account that 25,000 people were killed, and later some of it was verified by the National Human Rights Commission (NHRC)... If there is any confusion about the data, Bittu can take that figure

from the NHRC and shouldn't blow up the issue," Lalpura, who earlier headed the National Commission for Minorities, said.

Supporting that "both sides of the story" should be told, he said the origins of militancy should not be ignored either. On the BJP stand, he added: "The party is always for Punjab, Punjabi and Punjabiyat... We all are Punjabis irrespective of our religion."

Rajya Sabha MP Vikramjit Sahney said any film based on historical events should be viewed as an artistic interpretation and must not become a means to reopen old wounds or create fresh divisions. "It is well-established that Khalra pursued the issue of disappearances only through constitutional and legal means. The Supreme Court and NHRC took cognizance of these issues, the CBI registered 62 cases, and his own abduction and murder ultimately led to convictions."

On whether *Satluj* was one-sided, Sahney said: "It is a film centred on one specific chapter... it (does not) seek to present the entire history of terrorism and militancy. Equally, neither Diljit Dosanjh nor the makers of the film have sought to justify terrorism or diminish the immense suffering caused by militancy."

Punjab BJP vice-president Fateh Jung Bajwa said his family had personally suffered during militancy, and therefore

he understood the significance of portraying that period. Bajwa's father Satnam Singh Bajwa, a three-time MLA, was killed by militants in July 1987. His brother Partap Singh Bajwa is the Congress Leader of the Opposition.

Fears that Punjab's communal harmony would be disturbed by the film were unfounded, Fateh Jung added. "It stayed intact during the militancy and it is intact now."

Asked about Sikh leaders in the BJP backing *Satluj*, Bittu said: "Lalpuraji is our respected senior leader and I will definitely take his advice. He himself was posted as SP in the border zone during that period and hence has seen everything from close."

He added that his "only concern" was that his grandfather Beant Singh, the CM of Punjab who was assassinated by militants, was being implicated in the alleged disappearances. "Till he was alive, there was no police case against Khalraji and he was never questioned by police... My grandfather was assassinated on August 31, 1995, and Khalra was abducted on September 6, 1995, and later killed in October 1995. So where does his (Beant Singh's) role come in?"

Bittu reiterated that the figure of 25,000 disappearances was unfounded. "Verify the records from the NHRC website, and the data is not even 2,000."

NHRC TAKES COGNISANCE OF DEATH OF A WORKER IN MP

The National Human Rights Commission (NHRC), India took suo motu cognisance of a media report that on July 7, 2026, a worker died and two others were injured after inhaling toxic gases while cleaning a sewer chamber in the Ujjain district, Madhya Pradesh. The commission observed that the contents of the news report, if true, raise serious issues of violation of human rights. It has issued notices to the MP Chief Secretary and Ujjain Superintendent of Police.

NHRC takes suo motu cognizance in Urla factory explosion case

■ Staff Reporter

RAIPUR, July 13

THE National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that at least three workers died and several others were injured in an explosion at a factory situated in the Urla industrial area of Raipur, Chhattisgarh on June 7, 2026. The explosion was allegedly caused due to the bursting of an oxygen cylinder in the factory.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chhattisgarh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of health of the injured, as well as compensation, if any, paid to the next of

(Contd on page 6)

NHRC takes suo motu cognizance...

kin of the deceased and the injured. According to the media report, carried on July 8, the injured workers were shifted to nearby hospitals for treatment and factory was closed.

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सर्प दंश से छात्रा की मौत पर एनएचआरसी ने लिया स्वतः संज्ञान

पत्रिका न्यूज़ नेटवर्क
patrika.com

रांची. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झारखंड के लोहरदगा जिले के एक आवासीय उच्च माध्यमिक विद्यालय के छात्रावास में सांप के काटने से एक छात्रा की मौत तथा तीन अन्य छात्राओं के घायल होने की घटना का स्वतः संज्ञान लेते हुए राज्य के मुख्य सचिव को नोटिस जारी कर दो

सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग ने राज्य सरकार को कहा कि रिपोर्ट में घायल छात्राओं की वर्तमान स्वास्थ्य स्थिति की जानकारी भी शामिल की जाए।

बयान के अनुसार गत सात जुलाई को छात्रावास के भूतल स्थित कमरे में रात्रि भोजन के बाद सो रही चार छात्राओं को सांप ने काट लिया था। इस घटना में एक छात्रा की मौत हो गई थी।

उज्जैन में सीवर चैंबर की सफाई के दौरान मजदूर की मौत का मामला एनएचआरसी ने मुख्य सचिव और एसपी को भेजा नोटिस

ब्यूरो | नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के उज्जैन जिले में सीवर चैंबर की सफाई के दौरान जहरीली गैसों के कारण एक मजदूर की मौत और दो अन्य के घायल होने की घटना का स्वतः संज्ञान लिया है। आयोग ने इस मामले में सोमवार को राज्य के मुख्य सचिव और उज्जैन के पुलिस अधीक्षक (एसपी) को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है। जानकारी के अनुसार, यह घटना उज्जैन में भैरवगढ़ रोड पर पिपली नाका के पास हुई, जब पंड़ित सीवर चैंबर में दाखिल हुए और बेहोश हो गए। आयोग का कहना है कि मीडिया रिपोर्ट में आए तथ्य सत्य हैं, तो ये मानवाधिकारों के उल्लंघन का गंभीर मामला है। आयोग ने मध्य प्रदेश के मुख्य सचिव और उज्जैन के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने कहा है कि विस्तृत रिपोर्ट में जांच की स्थिति के साथ-साथ मृतक श्रमिक और घायल के परिजनों को दिए गए मुआवजे (यदि कोई हो) का विवरण भी शामिल होना चाहिए।

सांप डंसने का मामला : मानवाधिकार आयोग ने 2 हफ्ते में सीएस से मांगी रिपोर्ट

रांची। राष्ट्रीय मानवाधिकार आयोग ने लोहरदगा जिले में एक उच्चतर माध्यमिक आवासीय विद्यालय के हॉस्टल में चार छात्रों को सांप काटे जाने की घटना पर स्वतः संज्ञान लिया है। इस घटना में एक छात्र की मौत हुई है, जबकि तीन अन्य का इलाज चल रहा है। आयोग ने झारखंड के मुख्य सचिव को नोटिस भेजकर दो सप्ताह के अंदर विस्तृत रिपोर्ट देने को कहा है। आयोग ने कहा कि अगर मीडिया रिपोर्ट में बताए गए तथ्य सही हैं तो यह छात्रों के मानवाधिकारों के उल्लंघन का गंभीर मामला बनता है। रिपोर्ट के अनुसार छात्रावास की निचली मंजिल के कमरे में रात का भोजन करने के बाद सो रही छात्रों को सांप ने डंसा था। घायल छात्रों में से एक की हालत गंभीर होने पर उसे विशेष उपचार के लिए रिम्स, रांची भेजा गया।

Source: <https://www.psuconnect.in/state-news/nhrc-takes-suo-motu-cognisance-of-workers-death-in-ujjain-sewer-incident>

NHRC Takes Suo Motu Cognisance of Worker's Death in Ujjain Sewer Incident
by- Ganesh K13 Jul 2026

NHRC has sought reports from the Madhya Pradesh government after taking suo motu cognisance of the death of a worker and injuries to two others while cleaning a sewer chamber in Ujjain.

New Delhi, July 13: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in Ujjain district, Madhya Pradesh.

The Commission has issued notices to the Chief Secretary of Madhya Pradesh and the Superintendent of Police, Ujjain, seeking a detailed report within two weeks.

According to the NHRC, the report should include the status of the investigation and details of compensation, if any, paid to the next of kin of the deceased worker and the injured persons.

As per media reports, the incident occurred on July 7 near Pipli Naka on Bhairavgarh Road, where the workers entered a sewer chamber and fell unconscious after inhaling toxic gases. One worker later died during treatment, while the other two are undergoing medical care.

The Commission observed that if the reported facts are true, they raise a serious issue of violation of human rights, warranting intervention by the NHRC.

Source: <https://www.jagranjosh.com/news/rights-commission-takes-suo-moto-cognizance-of-reported-snakebite-incident-at-jharkhand-school-hostel-185597>

Rights Commission Takes Suo Moto Cognizance Of Reported Snakebite Incident At Jharkhand School Hostel
By Sahil Behl

Last Updated: Jul 14, 2026, 08:55 IST

The National Human Rights Commission (NHRC) of India has taken suo moto cognizance of a media report claiming that four students were bitten by a snake at a school hostel in Jharkhand, resulting in the death of one student.

A media report found that four girl students living in a hostel in Jharkhand's Lohardaga district were bitten by a snake. One of the students died, while the other three were hospitalized. The National Human Rights Commission (NHRC) of India on July 13, 2026 (Monday) took suo moto cognizance of the media report, meaning the commission can act on the case without the need of a complaint or formal petition to be filed.

Students Bit By Snake During Sleep

The media report said that the four students were bit by the snake while sleeping on the ground floor of the hostel after having dinner. The incident took place on July 7, 2026 with the commission taking suo moto cognizance of the report on July 13. Students lived in a hostel of a higher secondary residential school in the Lohardaga district, Jharkhand.

"The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that four girl students were bitten by a snake in the hostel of a higher secondary residential school in the Lohardaga district, Jharkhand on the 7th July 2026. One of them died while the other three are undergoing medical treatment. Reportedly, the snake bit the students while they were sleeping after dinner in the ground floor room of the hostel." the official press release stated.

Of the four students, one female student died and the other three are currently undergoing medical treatment. One of them has been referred to the RIMS, Ranchi for specialised treatment due to her critical condition, a media report issued on July 10 stated.

"According to the media report, carried on 10th July 2026, the condition of one of the injured students is critical and she was referred to the RIMS, Ranchi for specialised treatment." the press release added.

NHRC Issues Notice To Chief Secretary, Seeks Report Within Two Weeks

The rights commission said the matter raises serious concerns over human rights violations of students, if the news report is found true. Subsequently, the NHRC issued a notice to the Chief Secretary and called for a detailed report within two weeks. The report will likely include the current health status of the students.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the students. Therefore, it has issued notices to the state Chief Secretary, calling for a detailed

report on the matter within two weeks. The report is expected to include the health status of the injured students.” the official press release stated.

Source: <https://www.ptcnews.tv/amp/nation/satluj-spurs-massive-political-row-union-minister-bittu-warning-draws-bjp-leaders-stay-in-limit-barb-4426785>

Satluj spurs massive political row: Union Minister Bittu warning draws BJP leader Lalpura's stay in limit barb

Earlier, Bittu had challenged the makers of Satluj, warning that disputed figures cannot be presented as historical facts.

By Jasleen Kaur Gulati

July 13th 2026 10:31 AM -- Updated: July 13th 2026 11:02 AM

PTC News Desk: Union Minister Ravneet Singh Bittu's continued criticism of Punjabi singer-actor Diljit Dosanjh and the makers of the film Satluj has drawn a sharp response from within the BJP. BJP Parliamentary Board member and National Commission for Minorities chairman Iqbal Singh Lalpura, a retired DIG of Punjab Police, has advised Bittu to "stay within his limits" while making public statements.

Earlier, Bittu had challenged the makers of Satluj, warning that disputed figures cannot be presented as historical facts. He asked the film's producers and director to provide documentary evidence, official records, judicial findings and verified data to support the claim made in the film that 25,000 people had disappeared or were illegally cremated during Punjab's militancy period.

Reacting to Bittu's remarks, Iqbal Singh Lalpura said everyone should remain within their limits while commenting on sensitive issues. He pointed out that when human rights activist Jaswant Singh Khaira raised the issue of 25,000 missing people, he had presented detailed information to support his claims. Lalpura added that the matter had also been examined by the National Human Rights Commission (NHRC).

He said if Bittu wants the relevant data, he should seek it directly from the NHRC.

Bittu had earlier targeted Diljit Dosanjh

Earlier, Ravneet Singh Bittu had rejected allegations that the Centre pressured the OTT platform to remove Satluj. He called the claim a "manufactured narrative" and "propaganda."

"They wanted to create unrest through this film. Let me make it clear that the film was never banned. It is all propaganda. They uploaded the film on the OTT platform themselves and later removed it themselves," Bittu had said.

Bittu, who is also the grandson of former Punjab Chief Minister Beant Singh, also alleged that while the film highlighted the life of Jaswant Singh Khaira, it failed to fairly portray the hardships faced by ordinary people and

security forces during Punjab's fight against terrorism.

Source: <https://www.latestly.com/agency-news/india-news-nhrc-takes-suo-motu-cognisance-of-workers-death-during-sewer-cleaning-in-ujjain-7514904.html/amp>

India News | NHRC Takes Suo Motu Cognisance of Worker's Death During Sewer Cleaning in Ujjain

Get latest articles and stories on India at LatestLY. The National Human Rights Commission (NHRC) on Monday taken suo motu cognisance of the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in the Ujjain, Madhya Pradesh.

ANI Jul 13, 2026 04:26 PM IST

New Delhi [India], July 13 (ANI): The National Human Rights Commission (NHRC) on Monday taken suo motu cognisance of the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in the Ujjain, Madhya Pradesh.

According to a statement, the incident reportedly occurred near Pipli Naka on Bhairavgarh Road in Ujjain "when the victims entered the sewer chamber and fell unconscious".

As per the media report cited by the NHRC, one of the workers later succumbed to his injuries during treatment, while the other two are undergoing treatment, it noted.

The Commission has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, seeking a detailed report within two weeks.

It has sought details on the status of the investigation and information on the compensation, if any, paid to the next of kin of the deceased worker and to the injured workers.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the NoK of the deceased worker and the injured," the release said. (ANI)

Source: <https://newsable.asianetnews.com/india/ujjain-sewer-death-nhrc-takes-suo-motu-cognisance-seeks-report-articleshow-gguamx9>

Ujjain sewer death: NHRC takes suo motu cognisance, seeks report

Author : Asianet News Central | ANI

Published : Jul 13 2026, 04:30 PM IST

The NHRC has taken suo motu cognisance of a sewer worker's death in Ujjain, Madhya Pradesh. One worker died and two were injured after inhaling toxic gases. The Commission has issued notices to the state government seeking a detailed report.

The National Human Rights Commission (NHRC) on Monday taken suo motu cognisance of the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in the Ujjain, Madhya Pradesh.

According to a statement, the incident reportedly occurred near Pipli Naka on Bhairavgarh Road in Ujjain "when the victims entered the sewer chamber and fell unconscious". As per the media report cited by the NHRC, one of the workers later succumbed to his injuries during treatment, while the other two are undergoing treatment, it noted.

NHRC seeks detailed report

The Commission has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, seeking a detailed report within two weeks. It has sought details on the status of the investigation and information on the compensation, if any, paid to the next of kin of the deceased worker and to the injured workers. "The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the NoK of the deceased worker and the injured," the release said. (ANI)

Source: <https://english.punjabkesari.com/india/nhrc-seeks-reports-on-raipur-factory-blast-jharkhand-school-hostel-snake-bite/amp/>

NHRC seeks reports on Raipur factory blast, Jharkhand school hostel snake bite

By: IANS

On: Monday, July 13, 2026 3:46 PM

New Delhi, July 13 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of workers and injuries to several others in an explosion at a factory situated in the Urla industrial area of Chhattisgarh's Raipur district.

Observing that the contents of the news report, if true, raise a serious issue of violation of the victims' human rights, the apex human rights body has issued notices to the Chhattisgarh Chief Secretary and the Director General of Police (DGP), seeking a detailed report within two weeks.

The NHRC said the report is expected to include the current health status of the injured workers and details of any compensation paid to the next of kin of the deceased and the injured persons.

According to Press reports, at least three workers died and several others were injured in the explosion at the factory on June 7.

The explosion was allegedly caused due to the bursting of an oxygen cylinder in the factory.

The injured workers were shifted to nearby hospitals for treatment and the factory was subsequently closed, according to the media report carried on July 8.

In a separate matter, the NHRC has also taken suo motu cognisance of a media report regarding a snake bite incident involving four girl students at the hostel of a higher secondary residential school in Jharkhand's Lohardaga district, resulting in the death of one student.

The apex human rights body has issued a notice to the Jharkhand Chief Secretary, calling for a detailed report within two weeks.

The NHRC said the report is expected to include the current health status of the injured students.

According to the media report, four girl students were bitten by a snake in the hostel on July 7 while they were sleeping after dinner in a ground floor room.

One of the students died, while the other three are undergoing medical treatment.

The NHRC observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the students.

According to the media report, the condition of one of the injured students is critical and she has been referred to

the Rajendra Institute of Medical Sciences (RIMS), Ranchi, for specialised treatment.

–IANS

Source: <https://www.lokmattimes.com/national/nhrc-seeks-reports-on-raipur-factory-blast-jharkhand-school-hostel-snake-bite/>

NHRC seeks reports on Raipur factory blast, Jharkhand school hostel snake bite

By IANS | Updated: July 13, 2026 15:50 IST

New Delhi, July 13 The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports...

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Disclaimer. This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Source: <https://www.thedailyjagran.com/education/nhrc-seeks-report-from-jharkhand-government-after-snakebite-at-school-hostel-kills-one-student-injures-three-others-10320466>

NHRC Seeks Report From Jharkhand Government After 'Snakebite' At School Hostel

Lohardaga School Hostel Snakebite Case: NHRC has sought a detailed report from the Jharkhand government after a snake bit four girl students at a Lohardaga school hostel on July 7, killing one and leaving three others injured, one now in critical condition.

By Sarju Saran Tiwari

Tue, 14 Jul 2026 07:01 AM (IST)

Source:JND

Jharkhand School Hostel Snakebite Case: A snake bit four girl students inside a residential school hostel in Jharkhand's Lohardaga district on July 7, 2026, as they slept after dinner. One girl died, while the other three were rushed for treatment. One injured student's condition later turned critical, and she was shifted to RIMS, Ranchi.

The National Human Rights Commission has now taken notice of the case on Monday ie July 13, 2026. It has asked the Jharkhand government for a detailed report, including the health status of all injured students, within two weeks.

What Happened At The School Hostel?

The incident took place inside a higher secondary residential school hostel in Lohardaga district, Jharkhand. Four girl students were sleeping on the ground floor after having dinner on July 7, 2026, when a snake bit them. One girl lost her life in the incident, while the other three were injured and rushed for medical treatment immediately after the attack.

NHRC Steps In

The National Human Rights Commission took suo motu cognizance of the matter after a media report highlighted the snakebite incident and the death of a student. The commission said that if the reported facts are true, they raise serious concerns about the safety and human rights of students staying at the hostel. It has sent an official notice to the Chief Secretary of Jharkhand, seeking a detailed report on the case within two weeks.

Condition Of The Injured Students

Out of the three girl students who were injured in the snakebite incident, one student's health condition later turned critical. Due to the seriousness of her condition, she was referred and shifted to RIMS, Ranchi, a specialised hospital, for advanced medical treatment.

The other two injured students are also said to be undergoing treatment, though their exact condition has not been separately detailed in the report.

What Happens Next?

The Jharkhand government has now been given a two-week deadline by the NHRC to submit a complete and

detailed report on the entire incident. This report is expected to include information on how the snake entered the hostel room, safety measures at the school, and the current health status of all the injured students receiving treatment.

Source: <https://www.thehansindia.com/amp/news/national/nhrc-takes-suo-motu-cognisance-of-ujjain-sewer-chamber-workers-death-1097074>

NHRC takes suo motu cognisance of Ujjain sewer chamber worker's death

The Hans India Update: 2026-07-13 18:01 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in Madhya Pradesh's Ujjain district.

Observing that the contents of the news report, if true, raise serious issues of human rights violations, the apex human rights body has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation, as well as details of any compensation paid to the next of kin of the deceased worker and the injured.

According to the media report, one of the workers succumbed to his injuries during treatment, while the other two are undergoing medical treatment.

The incident occurred on July 7 during a sewerage project near Pipli Naka on the Bhairavgarh road in Ujjain, where two workers who had entered a sewer chamber reportedly felt suffocated.

A third worker entered the chamber to rescue them but also fell unconscious. Residents alerted the authorities after noticing the workers trapped inside the chamber, following which police personnel and residents carried out a rescue operation and shifted all three labourers to a hospital.

Police suspect the workers inhaled toxic gases that had accumulated inside the confined sewer chamber, though the exact cause of death is being ascertained through investigation.

Meanwhile, authorities have initiated an inquiry into the incident and are examining whether the labourers were provided with mandatory safety gear and whether standard operating procedures were followed during the sewerage work.

Statements from the contractor, site supervisors, and other workers present on site are also expected to be recorded as part of the investigation.

Source: <https://www.lokmattimes.com/national/nhrc-takes-suo-motu-cognisance-of-ujjain-sewer-chamber-workers-death/>

NHRC takes suo motu cognisance of Ujjain sewer chamber worker's death

By IANS | Updated: July 13, 2026 16:35 IST

New Delhi, July 13 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media...

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Statements from the contractor, site supervisors, and other workers present on site are also expected to be recorded as part of the investigation.

Source: <https://daijiworld.com/news/newsDisplay?newsID=1319863>

Mangaluru: St Agnes College hosts NHRC-sponsored national training programme
Mon, Jul 13 2026 04:41:04 PM

Media Release

Mangaluru, Jul 13: The department of Political Science at St Agnes College (Autonomous), successfully organised a prestigious one-day national training programme on July 10. Sponsored by the National Human Rights Commission (NHRC), the event was themed 'Nurturing health, ensuring safety: Empowering women and children' and took place at the Conference Hall in the Sofia Block.

The training programme commenced with the traditional lighting of the lamp. Kolladi Balakrishna Rai, president of the Human Rights Federation of India, graced the occasion as the chief inaugurator and delivered the inaugural address. The session was presided over by Sr Dr Marie Prem D'Souza AC, joint secretary of St Agnes College, who highlighted the critical institutional role in advancing human rights education.

Technical sessions and expert insights

The day-long programme was divided into four comprehensive technical sessions, bringing together domain experts to address various facets of welfare, sociology, law, and healthcare: Sachitha Nandagopal, member of the Juvenile Justice Board, Dakshina Kannada (Govt of Karnataka), led the first discussion on 'Nurturing health, ensuring safety: An integrated approach to women and child welfare.' Dr Suparna Majumdar Kar, professor and head of the department of sociology at Christ (Deemed to be University), Bengaluru, spoke on 'Family and society: Strategies for promoting the wellbeing of women and children.' Shifting the focus to legal protections, Maheshchandra Nayak, associate professor at SDM Law College, Mangaluru, delivered an insightful lecture on 'Policy frameworks and legal safeguards for women's and children's rights.'

The final technical session was spearheaded by Dr Joylene D Almeida, professor & consultant and laparoscopic surgeon from the department of obstetrics and gynecology at Father Muller Medical College Hospital, Mangaluru. She addressed 'Advancements in maternal and child healthcare: Strategies for improved outcomes.'

The programme concluded with a valedictory session. Suraiyya Anjum, state general secretary of the Karnataka Pradesh Youth Congress Committee, attended as the chief guest and delivered the valedictory address, emphasizing the practical enforcement of safety and health policies at the grassroots level. Sr Dr Roopa Rodrigues AC, vice principal of St Agnes College, presided over the concluding ceremony.

The event was meticulously coordinated by convener Gayathri B K, student coordinator Sampoorana V Prabhu, drawing substantial participation from students, academicians, and human rights advocates.

Source: <https://www.psuconnect.in/state-news/nhrc-seeks-report-on-raipur-factory-explosion-that-claimed-three-lives>

NHRC Seeks Report on Raipur Factory Explosion That Claimed Three Lives
by- Ganesh K13 Jul 2026

NHRC has sought a report from the Chhattisgarh government after taking suo motu cognisance of the factory explosion in Raipur that claimed three workers' lives.

New Delhi, July 13: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the reported death of three workers and injuries to several others in an explosion at a factory in the Urla Industrial Area of Raipur, Chhattisgarh.

The Commission has issued notices to the Chief Secretary and the Director General of Police (DGP), Chhattisgarh, directing them to submit a detailed report within two weeks.

The NHRC has asked the State Government to provide the status of the injured workers and details of compensation, if any, paid to the families of the deceased and those injured.

According to media reports, the explosion occurred on June 7 and was allegedly caused by the bursting of an oxygen cylinder inside the factory. The injured workers were shifted to nearby hospitals, and the factory was subsequently closed.

The Commission said the reported incident, if true, raises serious concerns regarding the protection of workers' human rights.

Source: <https://www.freepressjournal.in/amp/education/nhrc-takes-suo-motu-cognizance-over-fatal-snakebite-in-jharkhand-school-hostel>

NHRC Takes Suo Motu Cognizance Over Fatal Snakebite In Jharkhand School Hostel

The National Human Rights Commission has taken suo motu cognisance of reports that four girl students were bitten by a snake while sleeping in a residential school hostel in Jharkhand's Lohardaga district on 7 July. One died and three remain under treatment. NHRC has sought a report from the state's Chief Secretary within two weeks.

Somendra Sharma Updated: Tuesday, July 14, 2026, 04:33 AM IST

Mumbai: The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that four girl students were bitten by a snake in the hostel of a higher secondary residential school in the Lohardaga district, Jharkhand on the 7th July 2026. One of them died while the other three are undergoing medical treatment. Reportedly, the snake bit the students while they were sleeping after dinner in the ground floor room of the hostel.

Media Report Triggers NHRC Action

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the students. Therefore, it has issued notices to the state Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured students.

According to the media report, carried on 10th July 2026, the condition of the one of the injured students is critical and she was referred to the RIMS, Ranchi for specialised treatment.

Published on: Tuesday, July 14, 2026, 04:33 AM IST

Source: <https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognizance-over-toxic-gas-death-in-ujjain-sewer-chamber>

NHRC Takes Suo Motu Cognizance Over Toxic Gas Death In Ujjain Sewer Chamber

The National Human Rights Commission has taken suo motu cognizance of a report that one worker died and two others were injured after inhaling toxic gases while cleaning a sewer chamber in Ujjain, Madhya Pradesh on 7th July 2026. NHRC said the incident, if true, raised serious human rights concerns and sought a report from Madhya Pradesh authorities within fortnight.

FPJ News ServiceUpdated: Tuesday, July 14, 2026, 04:43 AM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 7th July 2026, one worker died and two others were injured after inhaling toxic gases while cleaning a sewer chamber in the Ujjain district, Madhya Pradesh. Reportedly, the incident occurred near Pipli Naka on Bhairavgarh Road in Ujjain when the victims entered the sewer chamber and fell unconscious.

Human Rights Violation Cited

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the NoK of the deceased worker and the injured.

According to the media report, carried on 8th July 2026, one of the workers succumbed to his injuries during the course of treatment, while the other two are undergoing treatment.

Source: <https://www.freepressjournal.in/india/nhrc-takes-suo-motu-cognizance-over-deadly-oxygen-cylinder-blast-in-raipur-factory>

NHRC Takes Suo Motu Cognizance Over Deadly Oxygen Cylinder Blast In Raipur Factory

The National Human Rights Commission has taken suo motu cognizance of a report that at least three workers died in an explosion at a factory in Raipur's Urla industrial area on 7th June 2026. NHRC said the incident, allegedly caused by an oxygen cylinder blast, raised human rights concerns and sought a detailed report from Chhattisgarh's Chief Secretary.

FPJ News ServiceUpdated: Tuesday, July 14, 2026, 04:39 AM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that at least three workers died and several others were injured in an explosion at a factory situated in the Urla industrial area of Raipur, Chhattisgarh on 7th June 2026. The explosion was allegedly caused due to the bursting of an oxygen cylinder in the factory.

Human Rights Violation Flagged

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chhattisgarh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of health of the injured, as well as compensation, if any, paid to the next of kin of the deceased and the injured.

According to the media report, carried on 8th July 2026, the injured workers were shifted to nearby hospitals for treatment and the factory was closed.

Source: <https://www.prameyanews.com/nhrc-takes-suo-motu-cognisance-of-workers-death-during-sewer-cleaning-in-ujjain>

NHRC takes suo motu cognisance of worker's death during sewer cleaning in Ujjain

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a sanitation worker and the injuries sustained by two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in Ujjain, Madhya Pradesh.

Published By : Pradip Subudhi | July 13, 2026 7:27 PM

New Delhi, July 13: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a sanitation worker and the injuries sustained by two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in Ujjain, Madhya Pradesh.

According to an NHRC statement, the incident reportedly took place near Pipli Naka on Bhairavgarh Road, where the three workers entered a sewer chamber and fell unconscious due to suspected exposure to toxic gases.

Citing media reports, the Commission said one of the workers died while undergoing treatment, while the other two are currently receiving medical care.

Taking note of the incident, the NHRC has issued notices to the Chief Secretary of Madhya Pradesh and the Superintendent of Police, Ujjain, directing them to submit a detailed report within two weeks.

The Commission has sought information on the progress of the investigation and details of any compensation provided to the family of the deceased worker as well as to the injured workers.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, notices have been issued to the Chief Secretary of Madhya Pradesh and the Superintendent of Police, Ujjain, seeking a comprehensive report on the matter within two weeks," the NHRC said in its statement.

The Commission added that the report should include the current status of the investigation and details of compensation, if any, paid to the next of kin of the deceased and the injured workers.

Source: <https://www.thehawk.in/news/india/nhrc-seeks-reports-on-raipur-factory-blast-jharkhand-school-hostel-snake-bite>

NHRC seeks reports on Raipur factory blast, Jharkhand school hostel snake bite

The Hawk

Jul 13, 2026, 03:51 PM(Updated Jul 13, 2026, 04:41 PM)

New Delhi, July 13 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the death of workers and injuries to several others in an explosion at a factory situated in the Urla industrial area of Chhattisgarh's Raipur district.

Observing that the contents of the news report, if true, raise a serious issue of violation of the victims' human rights, the apex human rights body has issued notices to the Chhattisgarh Chief Secretary and the Director General of Police (DGP), seeking a detailed report within two weeks.

The NHRC said the report is expected to include the current health status of the injured workers and details of any compensation paid to the next of kin of the deceased and the injured persons.

According to Press reports, at least three workers died and several others were injured in the explosion at the factory on June 7.

The explosion was allegedly caused due to the bursting of an oxygen cylinder in the factory.

The injured workers were shifted to nearby hospitals for treatment and the factory was subsequently closed, according to the media report carried on July 8.

In a separate matter, the NHRC has also taken suo motu cognisance of a media report regarding a snake bite incident involving four girl students at the hostel of a higher secondary residential school in Jharkhand's Lohardaga district, resulting in the death of one student.

The apex human rights body has issued a notice to the Jharkhand Chief Secretary, calling for a detailed report within two weeks.

The NHRC said the report is expected to include the current health status of the injured students.

According to the media report, four girl students were bitten by a snake in the hostel on July 7 while they were sleeping after dinner in a ground floor room.

One of the students died, while the other three are undergoing medical treatment.

The NHRC observed that the contents of the news report, if true, raise a serious issue of violation of the human rights of the students.

According to the media report, the condition of one of the injured students is critical and she has been referred to the Rajendra Institute of Medical Sciences (RIMS), Ranchi, for specialised treatment.

--IANS

Source: <https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-snake-bite-to-four-students-at-a-residential-school-hostel-resulting-in-the-death-of-one-girl-student-in-the-lohardaga-district-jharkhand/>

NHRC, India takes suo motu cognizance of the reported snake bite to four students at a residential school hostel resulting in the death of one girl student in the Lohardaga district, Jharkhand

By: Odisha Diary Bureau Date: July 13, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that four girl students were bitten by a snake in the hostel of a higher secondary residential school in the Lohardaga district, Jharkhand on the 7th July 2026. One of them died while the other three are undergoing medical treatment. Reportedly, the snake bit the students while they were sleeping after dinner in the ground floor room of the hostel.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the students. Therefore, it has issued notices to the state Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured students.

According to the media report, carried on 10th July 2026, the condition of the one of the injured students is critical and she was referred to the RIMS, Ranchi for specialised treatment

Source: https://timesofindia.indiatimes.com/city/ranchi/nhrc-issues-notice-over-snakebite-death-at-lohardaga-hostel/amp_articleshow/132372795.cms

NHRC issues notice over 'snakebite' death at Lohardaga hostel
City Jul 13, 2026, 22:40 IST

Ranchi: National Human Rights Commission (NHRC) took suo motu cognisance of four students being allegedly bitten by a snake at a residential school's hostel in Lohardaga district, resulting in the death of a girl, it said in a statement on Monday. All the students were asleep when the incident occurred on July 7.

In a statement, NHRC said that the notice was issued to the chief secretary, seeking a detailed report on the matter within two weeks from the receipt of the communique.

"The commission has observed that the contents of the reports raise serious issues of violation of human rights of the students. Therefore, it has issued notice to the state chief secretary for a detailed report on the matter along with the health status of the injured," read the notice.

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-a-worker-and-injuries-to-two-others-after-inhaling-toxic-gases-while-cleaning-a-sewer-chamber-in-the-ujjain-district-madhya-pradesh/>

NHRC, India takes suo motu cognizance of the reported death of a worker and injuries to two others after inhaling toxic gases while cleaning a sewer chamber in the Ujjain district, Madhya Pradesh

By iednewsdesk July 13, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 7th July 2026, one worker died and two others were injured after inhaling toxic gases while cleaning a sewer chamber in the Ujjain district, Madhya Pradesh. Reportedly, the incident occurred near Pipli Naka on Bhairavgarh Road in Ujjain when the victims entered the sewer chamber and fell unconscious.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the NoK of the deceased worker and the injured.

According to the media report, carried on 8th July 2026, one of the workers succumbed to his injuries during the course of treatment, while the other two are undergoing treatment.

Source: <https://www.northblocksouthblock.com/up-nhrc-seeks-report-from-up-dgp-home-secy-over-alleged-police-excess-in-meerut-lalita-gautam-case/>

North Block South Block > Blog > Bureaucracy > UP: NHRC Seeks Report from UP DGP, Home Secy Over Alleged Police Excess in Meerut Lalita Gautam Case

Bureaucracy

UP: NHRC Seeks Report from UP DGP, Home Secy Over Alleged Police Excess in Meerut Lalita Gautam Case
Parijat Tripathi Last updated: July 13, 2026 10:15 pm

Meerut Protest Row: NHRC Seeks Report from UP DGP, Home Secretary Over Alleged Police Excess; SSP Avinash Pandey's Viral Slapping Video Under Lens

The National Human Rights Commission (NHRC) has stepped into the controversy surrounding the police action during a protest in Meerut, issuing notices to the Uttar Pradesh Director General of Police (DGP) and the State Home Secretary over allegations of excessive use of force against demonstrators demanding justice in the alleged murder of 20-year-old Dalit student Lalita Gautam.

The Commission has sought a detailed Action Taken Report (ATR) from the Uttar Pradesh government within 15 days, signalling that it will closely examine allegations of police excess, including claims of an unprovoked lathi-charge and the now widely circulated video that allegedly shows Meerut Senior Superintendent of Police (SSP) Avinash Pandey, a 2015-batch IPS officer, slapping a detained protester inside a police vehicle.

The case has quickly evolved from a local law-and-order issue into a matter of national attention, raising questions about policing during public demonstrations, the use of force against protesters and accountability of law enforcement officers.

NHRC Takes Cognisance of Human Rights Complaint

The Commission acted after receiving a complaint filed under the Protection of Human Rights Act, 1993, alleging serious violations during the July 8 protest in Meerut.

The complaint was submitted by Sunil Ahirwar, a resident of Bhopal, and was taken up by an NHRC Bench headed by Member Priyank Kanoongo.

After examining the complaint, the Commission issued notices to:

Uttar Pradesh Director General of Police (DGP)
Uttar Pradesh Home Secretary

Both authorities have been directed to submit a comprehensive Action Taken Report within 15 days, detailing the circumstances that led to the police action and the steps taken by the state government in response to the

allegations.

The NHRC's intervention indicates that the Commission considers the allegations serious enough to warrant a formal response from the state's highest police and home administration authorities.

Allegations of Excessive Police Force

The complaint before the Commission paints a disturbing picture of the events that unfolded during the protest.

According to the complainant, police carried out an "unprovoked and brutal lathi-charge" against demonstrators who had gathered to seek justice for Lalita Gautam.

The complaint alleges that:

The protest was peaceful in nature.

Police used force without adequate provocation.

Several protesters sustained injuries during the police action.

The force used was disproportionate to the situation.

The complaint further claims that videos circulating on social media appear to show senior police officers physically assaulting individuals who had already been detained.

If those allegations are established during inquiry, the complainant argues, the actions could amount to custodial violence and violations of fundamental human rights guaranteed under the Constitution.

The NHRC will now examine whether the available evidence supports these claims after receiving the state's official response.

Viral Slapping Video Draws National Attention

One of the most controversial aspects of the incident is a viral video that allegedly shows Meerut SSP Avinash Pandey slapping a detained protester while the individual was inside a police vehicle.

The video spread rapidly across social media platforms, triggering widespread debate over the conduct of senior police officers during crowd-control operations.

The alleged incident quickly became one of the central issues raised in the complaint submitted before the NHRC.

According to the complainant, the authenticity of the viral videos should be independently verified and, if found genuine, appropriate action should be initiated against those responsible.

The Commission is expected to examine the government's response on this aspect before deciding whether further investigation is required.

What the Complainant Has Asked the NHRC to Do

The complaint seeks several forms of relief from the National Human Rights Commission.

Among the major demands are:

An independent inquiry into the alleged police excess.

Verification and forensic examination of the viral videos.

Identification of officials responsible for any human rights violations.

Medical treatment and rehabilitation for injured protesters.

Financial compensation for victims.

Departmental as well as criminal proceedings against police personnel found guilty of misconduct.

After reviewing the Action Taken Report submitted by the Uttar Pradesh government, the Commission will decide whether additional investigation or further directions are necessary.

Protest Was Linked to Lalita Gautam Murder Case

The demonstration was organised in connection with the alleged murder of Lalita Gautam, a 20-year-old BA final-year student from Meerut.

According to the police investigation, Lalita disappeared on May 15 after leaving home for college.

Her body was later recovered from a sugarcane field, leading to widespread public outrage.

Police subsequently arrested:

Ankush Kumar, identified as Lalita's boyfriend, who is accused of murdering her following an argument. Another individual accused of helping destroy evidence after the crime.

Despite these arrests, Lalita's family has maintained that the investigation remains incomplete.

Family Demands Wider Investigation

The victim's family has repeatedly questioned the scope of the police investigation.

According to them, every person allegedly involved in the crime has not yet been arrested.

They have demanded:

A comprehensive investigation into the case.

Arrest of all those allegedly connected with the murder.

An impartial and transparent probe.

Speedy justice for Lalita Gautam.

The July 8 protest was organised to press these demands before the district administration.

Members of the Dalit community, social organisations and local residents participated in the demonstration seeking stronger action in the murder investigation.

How the Protest Escalated

The protest began outside the Meerut Collectorate, where demonstrators gathered demanding justice for Lalita Gautam.

According to police, the situation became tense when protesters insisted on meeting senior district officials.

Law enforcement authorities maintain that the crowd turned aggressive, creating a law-and-order situation that required police intervention.

Police subsequently resorted to a lathi-charge and detained several protesters.

However, protesters have disputed the police version.

They claim the demonstration remained peaceful and accuse the police of using unnecessary and excessive force against individuals exercising their democratic right to protest.

These conflicting versions are now likely to be examined during the NHRC proceedings.

SSP Avinash Pandey Defends Police Action

Following criticism over the viral video, SSP Avinash Pandey defended the police action.

According to his version, the protest had turned violent and there were attempts by outsiders to disturb public order.

He maintained that the police acted to restore law and order and prevent the situation from deteriorating further.

The allegations against him, however, continue to attract public attention because of the viral footage that has become central to the human rights complaint.

The NHRC is expected to consider both the official explanation and the material placed before it while evaluating the case.

NHRC to Decide Next Course After Government Report

The Commission has not reached any conclusions at this stage.

Its notices simply require the Uttar Pradesh government to explain the circumstances surrounding the protest, the police response and the allegations raised in the complaint.

Once the Action Taken Report is received, the NHRC will examine whether the police action complied with legal standards governing crowd control and protection of human rights.

Depending on its findings, the Commission may seek additional information, order a more detailed inquiry or issue further recommendations to the state government.

Case Highlights Questions on Policing and Accountability

The Meerut protest controversy has once again brought the spotlight on the balance between maintaining public order and safeguarding citizens' constitutional rights.

While police authorities argue that force becomes necessary when demonstrations threaten law and order, human rights advocates maintain that any use of force must remain proportionate, lawful and accountable.

The NHRC's intervention ensures that an independent constitutional body will now scrutinise the events of July 8, including the allegations of excessive force and the widely discussed slapping incident involving SSP Avinash Pandey.

As the Uttar Pradesh government prepares its response, the case is expected to remain under close public and legal scrutiny, with its outcome likely to influence discussions on policing standards, protest management and accountability within law enforcement agencies.

Source: <https://thenewsmill.com/2026/07/nhrc-investigates-worker-death-during-sewer-cleaning-in-ujjain/>

NHRC investigates worker death during sewer cleaning in Ujjain
TNM (With ANI Inputs) Published On: Jul 13, 2026

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a worker and injuries to two others in Ujjain, Madhya Pradesh, following the inhalation of toxic gases while cleaning a sewer chamber.

The incident reportedly took place near Pipli Naka on Bhairavgarh Road when the workers entered the sewer chamber and lost consciousness, according to a statement from the commission.

One of the workers subsequently died during treatment, while the other two remain hospitalised, the NHRC noted based on media reports.

The commission has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, requesting a detailed report within two weeks.

It seeks information on the investigation's status and any compensation provided to the family of the deceased and the injured workers.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the NoK of the deceased worker and the injured," the release stated.

Source: <https://www.thehawk.in/news/india/nhrc-takes-suo-motu-cognisance-of-ujjain-sewer-chamber-workers-death>

NHRC takes suo motu cognisance of Ujjain sewer chamber worker's death

NHRC issues notices to MP authorities over worker deaths in sewer cleaning incident

The Hawk

Jul 13, 2026, 04:36 PM(Updated Jul 13, 2026, 05:31 PM)

New Delhi, July 13 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in Madhya Pradesh's Ujjain district.

Observing that the contents of the news report, if true, raise serious issues of human rights violations, the apex human rights body has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation, as well as details of any compensation paid to the next of kin of the deceased worker and the injured.

According to the media report, one of the workers succumbed to his injuries during treatment, while the other two are undergoing medical treatment.

The incident occurred on July 7 during a sewerage project near Pipli Naka on the Bhairavgarh road in Ujjain, where two workers who had entered a sewer chamber reportedly felt suffocated.

A third worker entered the chamber to rescue them but also fell unconscious. Residents alerted the authorities after noticing the workers trapped inside the chamber, following which police personnel and residents carried out a rescue operation and shifted all three labourers to a hospital.

Police suspect the workers inhaled toxic gases that had accumulated inside the confined sewer chamber, though the exact cause of death is being ascertained through investigation.

Meanwhile, authorities have initiated an inquiry into the incident and are examining whether the labourers were provided with mandatory safety gear and whether standard operating procedures were followed during the sewerage work.

Statements from the contractor, site supervisors, and other workers present on site are also expected to be recorded as part of the investigation.

--IANS

Source: <https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-three-workers-and-injuries-to-several-others-in-an-explosion-at-a-factory-situated-in-the-urla-industrial-area-of-raipur-chhattisgarh/>

NHRC, India takes suo motu cognizance of the reported death of three workers and injuries to several others in an explosion at a factory situated in the Urla industrial area of Raipur, Chhattisgarh

By: Odisha Diary Bureau Date: July 13, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that at least three workers died and several others were injured in an explosion at a factory situated in the Urla industrial area of Raipur, Chhattisgarh on 7th June 2026. The explosion was allegedly caused due to the bursting of an oxygen cylinder in the factory.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chhattisgarh Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of health of the injured, as well as compensation, if any, paid to the next of kin of the deceased and the injured.

According to the media report, carried on 8th July 2026, the injured workers were shifted to nearby hospitals for treatment and the factory was closed.

Source: <https://www.hindustantimes.com/cities/others/nhrc-registers-case-in-himanshu-murder-karni-sena-chief-wants-cbi-or-sit-probe-under-hc-judge-101783963284916.html>

NHRC registers case in Himanshu murder; Karni Sena chief wants CBI or SIT probe under HC judge

The NHRC has registered a case in the fatal chopper attack on youth Himanshu Singh, with demands for a CBI inquiry and action against police involvement.

Updated on: Jul 13, 2026, 22:51:26 IST By Debashish Sarkar , Jamshedpur

The National Human Rights Commission (NHRC) has registered a case in the brutal chopper attack on two youths under Bistupur police station (PS) here on June 27 midnight, resulting in the death of one of them, even as Karni Sena national president Raj Shekhawat demanded a CBI probe or inquiry by a special investigation team (SIT) monitored by a retired High Court (HC) judge into the murder of outfit's youth wing chief Himanshu Singh, people aware of the matter said on Monday.

"The NHRC has taken cognisance of my complaint and registered a case in the chopper attack on Himanshu Singh and Pratyush Anand in police custody, that eventually led to the death of Himanshu," Manoj Mishra, Jharkhand Human Rights Conference (JHRC) president, told HT on Monday.

Mishra has alleged in his complaint to NHRC that Himanshu Singh and Pratyush Anand were attacked by a group of assailants with choppers and other sharp weapons in front of the police and Himanshu was even dragged out of the police van and then attacked.

"If the security of a citizen is not guaranteed and he or she eventually dies, then it is a serious violation of right to live and freedom given to the citizens under Article 21 of the Constitution. Hence, we have demanded exemplary legal action against the police personnel present during the attack along with all the assailants," added Mishra.

Meanwhile, Karni Sena president Shekhawat and women's wing national president Sangit Singh have demanded a CBI enquiry or SIT probe under a retired HC judge into Himanshu Singh murder.

Both leaders participated in the Shraddh rituals of Himanshu at his Hariom Nagar residence in Adityapur on Sunday evening.

"A condolence and prayer meeting in memory of Himanshu Singh will be held on August 30 in which all the members of Karni Sena and society from Jharkhand will participate. If action against the assailants and the police personnel is not taken and job not provided to the widow of Himanshu as promised by the East Singhbhum administration by August 30, we will launch movement across the state. We demand a CBI or SIT enquiry monitored by a retired HC judge," Shekhawat told the media on Monday.

Himanshu's father Arvind Singh, who had earlier given a memorandum to Jharkhand governor Santosh Gangwar demanding CBI enquiry, however, said their family was happy with the police investigation so far and the state government was also helping them "We have no complaint against the police and the state government. The DC

has also promised to give job to my daughter-in-law,” said Singh.

Source: <https://jharkhandstatenews.com/article/top-stories/11713/nhrc-asks-jharkhand-cs-to-explain-the-death-of-1-among-4-students-bitten-by-a-snake-in-school-hostel>

HomeTop StoriesNHRC asks Jharkhand CS to explain the death of 1 among 4 students bitten by a snake in school hostel

NHRC asks Jharkhand CS to explain the death of 1 among 4 students bitten by a snake in school hostel
Administrator 14 July 2026

The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report that four girl students were bitten by a snake in the hostel of a higher secondary residential school in the Lohardaga district, Jharkhand, on July 7, 2026.

One of them died while the other three are undergoing medical treatment. Reportedly, the snake bit the students while they were sleeping after dinner in the ground-floor room of the hostel.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of the human rights of the students. Therefore, it has issued notices to the state Chief Secretary, calling for a detailed report on the matter within two weeks. The report is expected to include the health status of the injured students.

According to the media report, carried on 10th July 2026, the condition of one of the injured students is critical, and she was referred to the RIMS, Ranchi, for specialised treatment.

Source: <https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-workers-death-during-sewer-cleaning-in-ujjain20260713161053/>

NHRC takes suo motu cognisance of worker's death during sewer cleaning in Ujjain

ANI | Updated: Jul 13, 2026 16:10 IST

New Delhi (India), July 13 (ANI): The National Human Rights Commission (NHRC) on Monday taken suo motu cognisance of the death of a worker and injuries to two others after they allegedly inhaled toxic gases while cleaning a sewer chamber in the Ujjain, Madhya Pradesh.

According to a statement, the incident reportedly occurred near Pipli Naka on Bhairavgarh Road in Ujjain "when the victims entered the sewer chamber and fell unconscious".

As per the media report cited by the NHRC, one of the workers later succumbed to his injuries during treatment, while the other two are undergoing treatment, it noted.

The Commission has issued notices to the Madhya Pradesh Chief Secretary and the Ujjain Superintendent of Police, seeking a detailed report within two weeks.

It has sought details on the status of the investigation and information on the compensation, if any, paid to the next of kin of the deceased worker and to the injured workers.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Madhya Pradesh Chief Secretary and Ujjain Superintendent of Police, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as compensation, if any, paid to the Nok of the deceased worker and the injured," the release said. (ANI)

Source: <https://www.ndtv.com/education/nhrc-seeks-report-from-jharkhand-government-on-snakebite-in-school-hostel-reportedly-1-dead-11765711>

Rights Body Seeks Report From Jharkhand Government On 'Snakebite' In School Hostel, Reportedly 1 Dead

The commission has issued a notice to the Chief Secretary, Jharkhand, calling for a detailed report on the matter within two weeks.

Edited by: Aakanksha Singh Education Jul 13, 2026 18:54 IST

Jharkhand School News: The National Human Rights Commission (NHRC), India, on Monday said it has sought a detailed report from the Jharkhand government over the death of a girl and injury to three others, allegedly due to snakebite at a residential school hostel in Lohardaga district. In a press release, the commission stated that it has sought details on the health status of the injured students.

According to NHRC, a media report said that four girl students were bitten by a snake in the hostel of a higher secondary residential school in the Lohardaga district, Jharkhand, on July 7, 2026. One of them died while the other three are undergoing medical treatment, the report added. Reportedly, the snake bit the students while they were sleeping after dinner in the ground floor room of the hostel.

The commission has issued a notice to the Chief Secretary, Jharkhand, calling for a detailed report on the matter within two weeks, the official document stated.

"NHRC, India takes suo motu cognizance of the reported snake bite to four students at a residential school hostel resulting in the death of one girl student in the Lohardaga district, Jharkhand," the official press release read.

The commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights of the students, the official press release asserted, calling for a detailed report on the matter within two weeks. "The report is expected to include the health status of the injured students," it added.

According to the media report, carried on July 10, 2026, the condition of the one of the injured students is critical and she was referred to the RIMS, Ranchi for specialised treatment.

Source: <https://www.etvbharat.com/amp/en/state/nhrc-suo-motu-cognizance-of-incident-students-bitten-by-snake-at-private-residential-school-in-lohardaga-enn26071306090>

ETV Bharat / state

NHRC Takes Cognizance Of Snakebite Case In Jharkhand School, Seeks Report Within Two Weeks

The panel also sought information on the current health status of the students who survived the snakebite.

By ETV Bharat English Team

Published : July 13, 2026 at 7:16 PM IST

Lohardaga: The National Human Rights Commission (NHRC) has taken suo motu cognizance of four girl students being bitten by a snake and the death of one of them at Sanvasira Higher Secondary School-cum-Residential Complex, located in Kurdu block of Jharkhand's Lohardaga.

The rights panel has issued a notice to the state's chief secretary seeking a detailed report on the incident within two weeks. The Commission has also sought information on the current health status and treatment arrangements for the girl students.

Sources said, a snake entered a dormitory of the school at around 11 pm on July 7. Several students were sleeping in the dormitory located on the ground floor of whom four were bitten by the snake.

Following the incident, the four students were rushed to a hospital for treatment. However, one of them, Varsha Oraon died during treatment. Another student, Fulmania Oraon was referred to RIMS in Ranchi as her condition deteriorated. The other two, Anisha and Manisha were treated at Lohardaga Sadar Hospital.

The National Human Rights Commission, in a press release, stated that if the facts published in the media report are true, this constitutes a serious violation of the human rights of students.

The Commission stated in its notice that the report, it has sought from the chief secretary, should include the current health status of the injured students, the treatment being provided to them, and steps taken to prevent such incidents in the future. The panel has specifically emphasized ensuring the best possible treatment for the student admitted to RIMS.

However, Santosh Oraon, in-charge BDO and CO, said he had not no information on the Commission's notice. He said based on instructions from the district administration, the matter would be investigated and necessary action taken.

Source: https://timesofindia.indiatimes.com/city/raipur/nhrc-issues-notice-to-cg-govt-over-raipur-factory-blast/amp_articleshow/132375364.cms

NHRC issues notice to CG govt over Raipur factory blast
City Jolly Durgesh Sri Harsha | Jul 14, 2026, 00:26 IST

RAIPUR: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a fatal explosion at a factory in Raipur's Urla industrial area, which resulted in the deaths of three workers and left several others injured.

Taking a serious view of the incident, the NHRC issued notices on Monday to the Chhattisgarh Chief Secretary and the Director General of Police (DGP), seeking a detailed report on the matter within two weeks. The Commission observed that the incident, if true as reported by the media, raises grave concerns regarding the violation of workers' human rights.

The blast, which occurred on June 7, 2026, was allegedly caused by the bursting of an oxygen cylinder inside the factory premises. Following the incident, the injured workers were immediately rushed to nearby hospitals for medical treatment, and the factory was subsequently shut down.

In its directive, the apex human rights panel instructed the state administration to provide a comprehensive update on the current health status of the injured personnel. Furthermore, the NHRC explicitly sought detailed information regarding any financial compensation disbursed to the injured victims and the next of kin of the deceased workers.

Source: <https://thefollowup.in/jharkhand/news/human-rights-commission-seeks-a-response-from-the-chief-secretary-regarding-the-snakebite-incident-involving-four-female-students-in-lohardaga-80918.html>

लोहरदगा में 4 छात्राओं को सांप काटने के मामले में मानवाधिकार आयोग ने मुख्य सचिव से मांगा जवाब
BY Suraj Thakur Jul 13, 2026

द फॉलोअप डेस्क:

झारखंड के लोहरदगा में हायर सेकेंडरी रेशिडेंशियल स्कूल में 4 छात्राओं को सांप काटने के मामले में राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है। बीते 7 जुलाई को हुई सर्पदंश की घटना में 1 छात्रा की मौत हो गई, जबकि 3 लड़कियों का इलाज जारी है। राष्ट्रीय मानवाधिकार ने कहा कि यदि खबर सही है तो यह छात्राओं के मानवाधिकारों का गंभीर उल्लंघन है। आयोग ने झारखंड के मुख्य सचिव को नोटिस जारी करके एक हफ्ते में घटना की विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में देनी होगी छात्राओं के सेहत की जानकारी

आयोग ने कहा कि रिपोर्ट में घायल छात्राओं की सेहत की जानकारी भी देनी होगी। बीते 10 जुलाई की रिपोर्ट के मुताबिक घायल 3 छात्राओं में से एक की हालत गंभीर है और उसे बेहतर इलाज के लिए रिम्स में भर्ती कराया गया है। गौरतलब है कि सर्पदंश की यह घटना उस वक्त हुई, जब रात का भोजन करने के बाद लड़कियां ग्राउंड फ्लोर पर बने कमरे में सो रही थीं।

Source: <https://www.livehindustan.com/national/story-national-human-rights-commission-responds-to-snake-bite-incident-in-jharkhand-school-hostel-201783967173047.amp.html>

प्राइवेट स्कूल हास्टल में सर्पदंश से छात्रा की मौत पर मानवाधिकार आयोग ने लिया संज्ञान

Jul 13, 2026 11:56 pm IST

By Newswrap हिन्दुस्तान, लोहरदगा

राष्ट्रीय मानवाधिकार आयोग ने झारखंड के लोहरदगा जिले के एक प्राइवेट विद्यालय के छात्रावास में सांप के काटने की घटना पर स्वतः संज्ञान लिया है। घटना में 13 वर्षीय छात्रा की मृत्यु हो गई और अन्य तीन छात्राएं घायल हो गईं। आयोग ने राज्य के मुख्य सचिव से 2 सप्ताह में रिपोर्ट मांगी है।

कुडू, प्रतिनिधि। राष्ट्रीय मानवाधिकार आयोग ने झारखंड के लोहरदगा जिले में एक प्राइवेट आवासीय विद्यालय के छात्रावास में चार छात्राओं को सांप के काटने की सूचना पर स्वतः संज्ञान लिया है। सात जुलाई की रात घटी इस घटना में 13 वर्षीय एक छात्रा की मौत हो गई थी। राष्ट्रीय मानवाधिकार आयोग ने झारखंड के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी। आयोग द्वारा 13 जुलाई को जारी प्रेस रिलीज में कहा गया है कि यदि समाचार रिपोर्ट की बातें सही हैं, तो यह छात्रों के मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है।

हॉस्टल में सांप के काटने की घटना

गौरतलब है कि कुडू प्रखंड के सलगी पंचायत के रोचो महुवा टोली में संचालित संवसीरा हायर सेकेंडरी स्कूल सह आवासीय परिसर में हॉस्टल के कमरे में सोते समय रात के करीब 11 बजे सेन्हा थाना क्षेत्र के अलौदी नावाटोली निवासी 12 वर्षीय वर्षा उरांव को जब सांप ने काटा तो वर्षा की चीख सुन कर अन्य छात्राएं वहां पहुंची। इसी दौरान सांप ने मनीषा कुमारी, अनिषा उरांव और फुलमनिया उरांव को भी काट लिया। सदर अस्पताल में चिकित्सकों ने जांच के बाद वर्षा उरांव को मृत घोषित कर दिया। गंभीर रूप से घायल फुलमनिया उरांव का रांची स्थित रिम्स में इलाज चल रहा है। कुडू के महतो टोली निवासी अनिषा उरांव और रोचो महुवा टोली निवासी मनीषा कुमारी का इलाज सदर अस्पताल में हुआ। इस खबर को हिन्दुस्तान के नौ जुलाई के अंक में प्रथम पृष्ठ पर प्रकाशित किया गया था। कुडू प्रखंड के सीओ सह बीडीओ संतोष उरांव ने पूछने पर बताया कि उन्हें मानवाधिकार आयोग द्वारा आयोग स्वतः संज्ञान लिए जाने या नोटिस जारी करने की जानकारी नहीं मिली है। जिला प्रशासन से निर्देश प्राप्त होने पर मामले की जांच कर आवश्यक कार्रवाई की जाएगी।

स्कूल-हॉस्टल की स्थिति

अर्द्धनिर्मित भवन में चलता है स्कूल-हास्टल, जमीन पर सोते हैं बच्चे कुडू प्रखंड के सलगी पंचायत के रोचो महुवा टोली में संचालित संवसीरा हायर सेकेंडरी स्कूल और इसका हास्टल अर्द्धनिर्मित भवन में चलता है। भवन की दीवारों पर प्लास्टर तक नहीं हैं। फर्श भी तैयार नहीं है। बच्चों को एक बड़े हाल में जमीन पर बिस्तर बिछाकर सुलाया जाता है। इस मौसम में जब सर्पदंश की घटनाएं बढ़ जाती हैं, इसे स्कूल प्रबंधन द्वारा बच्चों की सुरक्षा के साथ बड़ा खिलवाड़ माना जा सकता है। आश्चर्य की बात है कि जहां सुविधाएं और सुरक्षा नहीं हैं वहां अभिभावकों ने अपने बच्चों को कैसे ऐसे हास्टल में रहने दिया।

Source: <https://livedainik.com/regarding-the-incident-where-four-female-students-were-bitten-by-a-snake-at-a-school-hostel-in-lohardaga-the-nhrc-has-issued-a-notice-to-the-state-chief-secretary-seeking-a-response-within-two-weeks/>

लोहरदगा के स्कूल हॉस्टल में 4 छात्राओं को सांप काटने का मामला, NHRC ने राज्य के मुख्य सचिव जारी किया नोटिस, 2 हफ्ते में मांगा जवाब
Live Dainik July 13, 2026

रांची: लोहरदगा जिले के एक स्कूल में चार छात्राओं को सांप काटने के मामले को राष्ट्रीय मानवाधिकार आयोग ने संज्ञान में लिया है। कुडू थाना क्षेत्र के सलगी पंचायत स्थित रोचो महुवा टोली में एक निजी स्कूल संवसीरा हायर सेकेंडरी रेजिडेंशियल स्कूल के हॉस्टर में करैत सांप ने 7 जुलाई को चार छात्राओं को कांट लिया था। सर्प दंश की इस घटना में एक छात्रा की मौत हो गई थी। घटना उस वक्त हुई जब रात में छात्राएं सो रही थी।

मंगलवार रात हुई इस घटना में 12 साल की वर्षा उरांव की मौत हो गई थी। वहीं गंभीर स्थिति में कुडू निवासी फुलमरिया उरांव को रिम्स रेफर कर दिया गया था जबकि रोचो महुवा टोली की मनीषा कुमार को सदर अस्पताल और अनिषा उरांव को निजी अस्पताल में भर्ती कराया गया था। राष्ट्रीय मानवाधिकार आयोग ने इस घटना को काफी गंभीरता से लिया है और राज्य के मुख्य सचिव को दो सप्ताह के अंदर रिपोर्ट देने को कहा है। आयोग ने उम्मीद जाहिर की है कि इसमें घायल छात्राओं के स्वास्थ्य की भी जानकारी दी जाएगी।

Source: <https://www.inextlive.com/jharkhand/jamshedpur/himanshu-murder-case-reaches-nhrc-diary-number-issued-1783964816>

हिमांशु हत्याकांड पहुंचा एनएचआरसी, डायरी नंबर जारी

By: Inextlive | Updated Date: Mon, 13 Jul 2026 23:16:16 (IST)

लापरवाही बरतने वाले पुलिसकर्मियों पर कार्रवाई और 1 करोड़ मुआवजे की डिमांड, जमशेदपुर के बिष्टुपुर थाना क्षेत्र में पुलिस की मौजूदगी में दो युवकों पर हुए जानलेवा हमले का मामला अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंच गया है।

जमशेदपुर (ब्यूरो)। जमशेदपुर के बिष्टुपुर थाना क्षेत्र में पुलिस की मौजूदगी में दो युवकों पर हुए जानलेवा हमले का मामला अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंच गया है। आयोग ने इस मामले में दायर की गई कंप्लेंट को एक्सेप्ट करते हुए डायरी नंबर 15568/IN/2026 जारी कर दिया है।

दरअसल, झारखंड मानवाधिकार सम्मेलन (जेएचआरसी) के प्रमुख मनोज मिश्रा ने एनएचआरसी को यह कंप्लेंट भेजी थी। कंप्लेंट में आरोप है कि बिष्टुपुर में पुलिस वैन से दो युवकों को खींचकर क्रिमिनल्स ने उन पर जानलेवा हमला कर दिया। इस घटना में गंभीर रूप से घायल हुए हिमांशु ने दो दिन बाद हॉस्पिटल में दम तोड़ दिया, जबकि दूसरा युवक प्रत्युश अभी भी जिंदगी और मौत की जंग लड़ रहा है।

मनोज मिश्रा ने अपनी कंप्लेंट में साफ कहा है कि अगर पुलिस की कस्टडी या उनकी मौजूदगी में किसी सिटिजन की सेप्टी पक्की नहीं हो पाती और बाद में उसकी मौत हो जाती है, तो यह भारतीय संविधान के आर्टिकल-21 के तहत मिले जीने और पर्सनल फ्रीडम के राइट्स का बड़ा वॉयलेशन है। उन्होंने इस पूरे मामले की इंडिपेंडेंट, फेयर और हाई लेवल जांच कराने की डिमांड की है। इसके साथ ही हमलावरों के अलावा इस घटना में लापरवाही बरतने वाले पुलिसकर्मियों के खिलाफ भी सख्त लीगल एक्शन लेने की बात कही गई है। उनका कहना है कि अगर इन्वेस्टिगेशन में पुलिस की लापरवाही या कोई मिलीभगत सामने आती है, तो जिम्मेदार ऑफिसर्स पर भी कड़ा एक्शन होना चाहिए।

मुआवजे की मांग और न्याय की उम्मीद

कंप्लेंट में मृतक हिमांशु की फैमिली को एक करोड़ रुपये का कंपनसेशन और परिवार के एक मेंबर को सरकारी नौकरी देने की डिमांड की गई है। इसके अलावा घायल प्रत्युश के सही ट्रीटमेंट और सेप्टी की गारंटी भी मांगी गई है। एनएचआरसी द्वारा कंप्लेंट एक्सेप्ट कर डायरी नंबर जारी करने को एक बड़ी प्रोग्रेस माना जा रहा है। अब इस मामले में सबकी नजरें एनएचआरसी के अगले स्टेप पर टिकी हैं। अगर आयोग राज्य सरकार और पुलिस एडमिनिस्ट्रेशन से डिटेल रिपोर्ट मांगता है, तो यह स्टेट के लॉ एंड ऑर्डर और पुलिस की जिम्मेदारी पर एक बड़ा सवाल खड़ा करेगा। वहीं, पीड़ित परिवार और ह्यूमन राइट्स से जुड़े लोगों को इस मामले में फेयर इन्वेस्टिगेशन और दोषियों पर कड़ी कार्रवाई की पूरी उम्मीद है।

Source: <https://www.hindusthansamachar.in/Encyc/2026/7/13/NHRC-NOTICE-JHARKHAND-GOVT.php>

चार छात्रों के सर्पदंश के मामले में एनएचआरसी का झारखंड सरकार को नोटिस

13 Jul 2026 17:36:55

नई दिल्ली, 13 जुलाई (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झारखंड के लोहरदगा जिले में एक आवासीय विद्यालय के छात्रावास में चार छात्रों को सांप के काटने की खबरों पर स्वतः संज्ञान लेते हुए मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्टों के अनुसार सात जुलाई को लोहरदगा जिले में एक उच्चतर माध्यमिक आवासीय विद्यालय के छात्रावास के एक कमरे में सो रही छात्रों में से छात्रों को सांप ने काट लिया। इनमें से एक छात्रा की मौत हो गई जबकि अन्य तीन का इलाज चल रहा है। आयोग ने रिपोर्ट में घायल छात्रों के स्वास्थ्य की स्थिति की जानकारी देने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://www.yugwarta.com/Encyc/2026/7/13/NHRC-NOTICE-MP-GOVT-.amp.html>

एनएचआरसी ने उज्जैन जिले में सीवर चैंबर सफाई के दौरान एक मजदूर की मौत पर लिया संज्ञान
13 Jul 2026 18:16:53

नई दिल्ली, 13 जुलाई (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के उज्जैन जिले में सीवर चैंबर की सफाई के दौरान जहरीली गैसों के कारण एक मजदूर की मौत और दो अन्य के घायल होने की घटना का स्वतः संज्ञान लिया है। आयोग ने राज्य के मुख्य सचिव और उज्जैन अधीक्षक को नोटिस जारी कर दो सप्ताह के अंदर विस्तृत रिपोर्ट मांगी है।

प्रकाशित खबरों के अनुसार 7 जुलाई को उज्जैन में भैरवगढ़ रोड पर पिपली नाका के पास सीवर चैंबर की सफाई के दौरान जहरीली गैसों की चपेट में आने से तीन मजदूर घायल हो गए। इसके बाद पीड़ितों को नजदीकी अस्पताल में भर्ती कराया गया जहां उपचार के दौरान एक मजदूर की मौत हो गई जबकि दो अन्य का इलाज चल रहा है।

आयोग ने रिपोर्ट में जांच की स्थिति के साथ-साथ मृतक श्रमिक के परिजनों और घायलों को दिए गए मुआवजे (यदि कोई हो) का विवरण भी शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://www.yugwarta.com/Encyc/2026/7/13/NHRC-NOTICE-CG-GOVT-DGP.amp.html>

रायपुर जिले में कारखाना विस्फोट में तीन श्रमिकों की मौत को लेकर छत्तीसगढ़ सरकार को मानवाधिकार आयोग का नोटिस
13 Jul 2026 18:17:53

नई दिल्ली, 13 जुलाई (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने छत्तीसगढ़ के रायपुर जिले के उर्ला औद्योगिक क्षेत्र में एक कारखाने में हुए विस्फोट में तीन श्रमिकों की मौत और कई अन्य के घायल होने की खबर का स्वतः संज्ञान लिया। आयोग ने राज्य के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

खबरों के मुताबिक, 7 जून को उर्ला औद्योगिक क्षेत्र स्थित एक कारखाने में कथित तौर पर यह विस्फोट कारखाने में ऑक्सीजन सिलेंडर फटने के कारण हुआ था। इसमें तीन श्रमिकों की मौत हो गई और कई अन्य घायल हो गए। घायलों को नजदीकी अस्पताल में ही भर्ती कराया गया। बाद में इस कारखाने को बंद कर दिया गया।

आयोग ने रिपोर्ट में घायलों की स्वास्थ्य की स्थिति के साथ-साथ मृतकों के परिजनों और घायलों को दिए गए मुआवजे (यदि कोई हो) को शामिल करने का निर्देश दिया है।

हिन्दुस्थान समाचार / श्रद्धा द्विवेदी

Source: <https://www.bhaskarhindi.com/other/hindi-nhrc-takes-suo-motu-cognisance-of-ujjain-sewer-chamber-workers-death-20260713160041-1327687>

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एनएचआरसी ने उज्जैन में सीवर चैंबर के कर्मचारी की मौत का लिया स्वतः संज्ञान
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राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के उज्जैन जिले में एक सीवर चैंबर की सफाई के दौरान जहरीली गैस की चपेट में आने से एक मजदूर की मौत और दो अन्य के घायल होने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है।

नई दिल्ली, 13 जुलाई (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के उज्जैन जिले में एक सीवर चैंबर की सफाई के दौरान जहरीली गैस की चपेट में आने से एक मजदूर की मौत और दो अन्य के घायल होने की मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। मानवाधिकारों के उल्लंघन के गंभीर मामलों की ओर इशारा करते हुए देश की शीर्ष मानवाधिकार संस्था ने मध्य प्रदेश के मुख्य सचिव और उज्जैन के पुलिस अधीक्षक को नोटिस जारी कर दो हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने कहा है कि रिपोर्ट में जांच की स्थिति के साथ-साथ मृतक कर्मचारी और घायल कर्मचारियों के परिजनों को दिए गए मुआवजे का विवरण भी शामिल होना चाहिए। मीडिया रिपोर्ट के अनुसार, इलाज के दौरान एक कर्मचारी की मौत हो गई जबकि दो अन्य का इलाज चल रहा है। यह घटना 7 जुलाई को उज्जैन में भैरवगढ़ रोड पर पिपली नाका के पास एक सीवरेज प्रोजेक्ट के दौरान हुई, जहां सीवर चैंबर में उतरे दो कर्मचारियों का दम घुटने लगा। उन्हें बचाने के लिए तीसरा कर्मचारी भी चैंबर में उतरा लेकिन वह भी बेहोश हो गया। चैंबर के अंदर फंसे कर्मचारियों को देखकर स्थानीय लोगों ने अधिकारियों को सूचित किया, जिसके बाद पुलिसकर्मियों और स्थानीय लोगों ने बचाव अभियान चलाया और तीनों मजदूरों को अस्पताल पहुंचाया। पुलिस को शक है कि कर्मचारियों ने सीवर चैंबर के अंदर जमा जहरीली गैसों में सांस ली थी, हालांकि मौत का सही कारण जांच के जरिए पता लगाया जा रहा है। इस बीच, अधिकारियों ने घटना की जांच शुरू कर दी है और वे इस बात की जांच कर रहे हैं कि क्या मजदूरों को जरूरी सुरक्षा उपकरण दिए गए थे और क्या सीवरेज के काम के दौरान मानक संचालन प्रक्रियाओं का पालन किया गया था। जांच के हिस्से के तौर पर ठेकेदार, साइट सुपरवाइजर और साइट पर मौजूद अन्य कर्मचारियों के बयान भी दर्ज किए जाने की उम्मीद है।

Source:

<https://www.prabhatkhabar.com/state/jharkhand/lohardaga/human-rights-commission-takes-suo-motu-cognizance-in-kudu-school-snakebite-incident-seeks-response-from-chief-secretary>

स्कूल कैपस में सर्पदंश मामले में मानवाधिकार आयोग ने लिया स्वतः संज्ञान, मुख्य सचिव से मांगा जवाब

Author Kumarvishwat Sen

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NHRC: कुडू के स्कूल में चार छात्रों को सांप काटने की घटना ने राष्ट्रीय मानवाधिकार आयोग का ध्यान खींचा है. आयोग ने झारखंड सरकार से दो सप्ताह में विस्तृत रिपोर्ट मांगी है और गंभीर छात्रों के समुचित इलाज का निर्देश दिया है.

NHRC: लोहरदगा जिले के कुडू प्रखंड स्थित संवसीरा हायर सेकंडरी स्कूल सह आवासीय परिसर में चार छात्रों को सांप काटने की घटना ने अब राष्ट्रीय स्तर पर गंभीर रूप ले लिया है. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने इस मामले में स्वतः संज्ञान लेते हुए झारखंड सरकार के मुख्य सचिव से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है. आयोग ने रांची के रिम्स में भर्ती गंभीर छात्रों के समुचित इलाज की व्यवस्था सुनिश्चित करने का भी निर्देश दिया है.

7 जुलाई की रात हुई थी घटना

जानकारी के अनुसार, लोहरदगा जिले के सलगी पंचायत अंतर्गत रोचो महुवा टोली में संचालित संवसीरा हायर सेकंडरी स्कूल के आवासीय परिसर में 7 जुलाई की देर रात करीब 11 बजे एक सांप घुस आया. उस समय चार छात्रों भूतल पर बने छात्रावास कक्ष में सो रही थीं. सांप ने एक के बाद एक चारों छात्रों को डंस लिया. घटना के बाद स्कूल परिसर में अफरा-तफरी मच गई. स्थानीय स्तर पर प्राथमिक उपचार के बाद सभी छात्रों को अस्पताल पहुंचाया गया.

एक छात्र की मौत, एक रिम्स में भर्ती

सर्पदंश की शिकार छात्रों में वर्षा उरांव की इलाज के दौरान मौत हो गई. दूसरी छात्रा फुलमनिया उरांव की हालत गंभीर होने पर उसे रांची स्थित रिम्स रेफर किया गया, जहां उसका इलाज जारी है. वहीं अनीषा और मनीषा नामक दो अन्य छात्रों का इलाज लोहरदगा सदर अस्पताल में किया गया. ग्रामीणों के अनुसार, यदि समय पर एंटी स्नेक वेनम और बेहतर चिकित्सा सुविधा उपलब्ध होती तो स्थिति इतनी गंभीर नहीं होती.

मानवाधिकार आयोग ने क्यों लिया संज्ञान?

मामले की खबर सामने आने के बाद राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया. आयोग ने अपने पत्र में कहा है कि विद्यालय के आवासीय परिसर में सो रही छात्रों को सांप काटना सुरक्षा व्यवस्था की गंभीर विफलता को दर्शाता है. आयोग ने इसे बच्चों के जीवन और सुरक्षा से जुड़े मानवाधिकारों के उल्लंघन का मामला माना है. आयोग ने मुख्य सचिव से पूछा है कि स्कूल परिसर में सुरक्षा के क्या इंतजाम थे, छात्रावास में सांप प्रवेश कैसे कर गया, घटना के बाद प्रशासन ने क्या कदम उठाए, तथा भविष्य में ऐसी घटनाओं को रोकने के लिए क्या व्यवस्था की जा रही है.

दो सप्ताह में देनी होगी रिपोर्ट

एनएचआरसी ने राज्य सरकार को निर्देश दिया है कि मामले की पूरी जांच कर दो सप्ताह के भीतर विस्तृत रिपोर्ट आयोग को भेजी जाए. रिपोर्ट में चिकित्सा व्यवस्था, राहत कार्य, सुरक्षा प्रबंधन और जिम्मेदारी तय करने संबंधी बिंदुओं को शामिल करने को कहा गया है. साथ ही रिम्स में भर्ती छात्रा फुलमनिया उरांव के उपचार की निगरानी कर उसकी स्वास्थ्य स्थिति की जानकारी भी आयोग को उपलब्ध कराने का निर्देश दिया गया है.

प्रशासन में मची हलचल

राष्ट्रीय मानवाधिकार आयोग द्वारा स्वतः संज्ञान लिए जाने के बाद जिला प्रशासन और शिक्षा विभाग में हलचल तेज हो गई है. हालांकि प्रभारी बीडीओ सह सीओ संतोष उरांव ने कहा कि उन्हें अभी तक आयोग के निर्देशों की आधिकारिक जानकारी नहीं मिली है. उन्होंने कहा कि जैसे ही जिला प्रशासन से निर्देश प्राप्त होंगे, मामले की जांच की जाएगी.

स्कूलों की सुरक्षा व्यवस्था पर उठे सवाल

इस घटना ने ग्रामीण क्षेत्रों में संचालित आवासीय विद्यालयों की सुरक्षा व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं. स्थानीय लोगों का कहना है कि छात्रावास

परिसर की नियमित सफाई, झाड़ियों की कटाई और सर्परोधी उपायों की अनदेखी की गई, जिसके कारण यह हादसा हुआ. अभिभावकों ने मांग की है कि सभी आवासीय विद्यालयों का सुरक्षा ऑडिट कराया जाए और छात्राओं के रहने वाले कमरों में आवश्यक सुरक्षा इंतजाम सुनिश्चित किए जाएं.

जिम्मेदारी तय होने की उम्मीद

मानवाधिकार आयोग की दखल के बाद अब इस बात की उम्मीद बढ़ गई है कि घटना की निष्पक्ष जांच होगी और लापरवाही के लिए जिम्मेदार लोगों की पहचान की जाएगी. साथ ही यह मामला राज्य के अन्य आवासीय विद्यालयों में सुरक्षा मानकों को मजबूत करने की दिशा में भी अहम साबित हो सकता है. फिलहाल पूरे इलाके में वर्षा उरांव की मौत को लेकर शोक का माहौल है, जबकि लोग रिम्स में भर्ती फुलमनिया उरांव के जल्द स्वस्थ होने की प्रार्थना कर रहे हैं.

Source: <https://www.jagran.com/jharkhand/lohardaga-nhrc-seeks-report-on-lohardaga-school-snake-bite-death-40305051.html>

हॉस्टल में 4 छात्रों को सांप काटने और 1 की मौत पर NHRC सख्त, झारखंड के मुख्य सचिव से रिपोर्ट तलब

By Rakesh Sinha Edited By: Chandan Sharma

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राष्ट्रीय मानवाधिकार आयोग ने लोहरदगा के कुडू प्रखंड के एक आवासीय विद्यालय में सांप काटने से छात्रा की मौत और तीन अन्य के घायल होने के मामले में स्वतः संज्ञान लिया है। आयोग ने झारखंड के मुख्य सचिव से दो सप्ताह के भीतर घटना की विस्तृत रिपोर्ट मांगी है।

जागरण संवाददाता, लोहरदगा। लोहरदगा जिले के कुडू प्रखंड के आवासीय विद्यालय के छात्रावास में चार छात्रों को सांप काटने और एक छात्रा की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग ने इसे विद्यार्थियों के मानवाधिकारों से जुड़ा गंभीर मामला मानते हुए झारखंड के मुख्य सचिव को नोटिस जारी किया है।

एनएचआरसी ने मुख्य सचिव को निर्देश दिया है कि दो सप्ताह के भीतर पूरे मामले की विस्तृत रिपोर्ट आयोग को उपलब्ध कराई जाए। रिपोर्ट में घटना की परिस्थितियों, छात्रावास में सुरक्षा एवं बचाव के इंतजामों के साथ-साथ घायल छात्रों की वर्तमान स्वास्थ्य स्थिति का भी उल्लेख करना है।

राष्ट्रीय मानवाधिकार आयोग ने अपनी रिपोर्ट में स्पष्ट किया गया है कि सात जुलाई की रात छात्रावास के भूतल स्थित कमरे में चार छात्राएं रात्रि भोजन के बाद सो रही थीं। इसी दौरान उन्हें सांप ने काट लिया।

घटना में एक छात्रा की मौत हो गई, जबकि तीन अन्य छात्राओं को इलाज के लिए अस्पताल में भर्ती कराया गया। इनमें से एक छात्रा की हालत गंभीर होने पर उसे बेहतर उपचार के लिए रिम्स, रांची रेफर किया गया था।

मानवाधिकार उल्लंघन का गंभीर मामला

आयोग ने कहा कि यदि मीडिया रिपोर्ट में प्रकाशित तथ्य सही हैं तो यह छात्राओं की सुरक्षा में गंभीर लापरवाही और मानवाधिकारों के उल्लंघन का मामला है। ऐसे में राज्य सरकार से पूरे प्रकरण की जवाबदेही तय करने और भविष्य में इस तरह की घटनाओं की पुनरावृत्ति रोकने के लिए उठाए गए कदमों की भी जानकारी मांगी गई है।

निर्माणाधीन आवासीय विद्यालय में सांप के डंसने से एक छात्रा की मौत

लोहरदगा जिले के कुडू थाना क्षेत्र की सलगी पंचायत स्थित रोचो महुवा टोली के संवसीरा हायर सेकेंडरी आवासीय विद्यालय में सात जुलाई की देर रात करैत सांप के डंसने से 12 वर्षीय छात्रा वर्षा उरांव की मौत हो गई, जबकि तीन अन्य छात्राएं घायल हो गई थीं।

घटना के बाद विद्यालय की सुरक्षा व्यवस्था और छात्रावास में बुनियादी सुविधाओं को लेकर गंभीर सवाल खड़े हो गए। विद्यालय का भवन अभी निर्माणाधीन है। बावजूद कुछ छात्राएं वहीं छात्रावास में रह रही थीं।

सात जुलाई की रात भोजन करने के बाद सभी छात्राएं अपने कमरे में सो रही थीं। इसी दौरान एक करैत सांप कमरे में घुस गया और सबसे पहले सेन्हा थाना क्षेत्र के अलौदी नवाटोली निवासी प्रणीम उरांव की पुत्री वर्षा उरांव को डंस लिया।

उसके शोर मचाने पर सांप ने फुलमनिया उरांव, अनिसा उरांव और मनीषा कुमारी को भी काट लिया। छात्राओं की चीख-पुकार सुनकर विद्यालय के शिक्षक मौके पर पहुंचे और सभी को तत्काल लोहरदगा सदर अस्पताल पहुंचाया।

वहां चिकित्सकों ने वर्षा उरांव को मृत घोषित कर दिया। गंभीर हालत में कुडू निवासी फुलमनिया उरांव को बेहतर इलाज के लिए रिम्स, रांची रेफर किया

गया। मनीषा कुमारी का इलाज सदर अस्पताल में किया गया, जबकि अनिसा उरांव का उपचार एक निजी अस्पताल में कराया गया। घटना के बाद क्षेत्र में शोक और आक्रोश का माहौल बना रहा।

Source: <https://www.etvbharat.com/hi/bharat/nhrc-suo-motu-cognizance-of-incident-students-bitten-by-snake-at-private-residential-school-in-lohardaga-jhn26071305002>

ETV Bharat / bharat

हॉस्टल में सर्पदंश की घटना पर NHRC ने लिया संज्ञान, झारखंड के मुख्य सचिव से मांगी रिपोर्ट

लोहरदगा के आवासीय विद्यालय में सांप द्वारा छात्राओं को काटने के मामले पर NHRC ने स्वतः संज्ञान लिया.

By ETV Bharat Jharkhand Team

Published : July 13, 2026 at 5:56 PM IST

लोहरदगा: जिला के कुडू प्रखंड स्थित निजी विद्यालय संवसीरा हायर सेकेंडरी स्कूल सह आवासीय परिसर में चार छात्राओं को सांप काटने और एक छात्रा की मौत के मामले ने तूल पकड़ लिया है.

इसमें राष्ट्रीय मानवाधिकार आयोग ने घटना का स्वतः संज्ञान लेते हुए झारखंड के मुख्य सचिव को नोटिस जारी किया है और दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है. आयोग ने प्रभावित अन्य छात्राओं की वर्तमान स्वास्थ्य स्थिति और उपचार व्यवस्था की जानकारी भी मांगी है.

कुडू के आवासीय विद्यालय की घटना पर राष्ट्रीय मानवाधिकार आयोग सख्त

जिला के कुडू प्रखंड के सलगी पंचायत के रोचो महुवा टोली में संचालित संवसीरा हायर सेकेंडरी स्कूल सह आवासीय परिसर में 7 जुलाई की रात करीब 11 बजे एक सांप छात्रावास के कमरे में घुस गया. उस समय छात्राएं भूतल स्थित कमरे में सो रही थीं. सांप के काटने से चार छात्राएं प्रभावित हुई थीं.

इलाज के दौरान एक छात्रा की मौत

इस घटना के बाद सभी छात्राओं को उपचार के लिए अस्पताल पहुंचाया गया. इलाज के दौरान छात्रा वर्षा उरांव की मौत हो गई. वहीं फुलमनिया उरांव की हालत गंभीर होने पर उसे बेहतर इलाज के लिए रांची स्थित रिम्स रेफर किया गया. दो अन्य छात्राओं अनीषा और मनीषा का इलाज लोहरदगा सदर अस्पताल में किया गया था.

मानवाधिकार उल्लंघन का गंभीर मामला माना

राष्ट्रीय मानवाधिकार आयोग ने 13 जुलाई 2026 को जारी प्रेस विज्ञप्ति में कहा है कि यदि मीडिया रिपोर्ट में प्रकाशित तथ्य सही हैं तो यह विद्यार्थियों के मानवाधिकारों के उल्लंघन का गंभीर मामला है. आयोग ने झारखंड के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट उपलब्ध कराने का निर्देश दिया है. घायल छात्राओं की स्वास्थ्य रिपोर्ट भी मांगी है.

आयोग ने अपने नोटिस में कहा है कि रिपोर्ट में घायल छात्राओं की वर्तमान स्वास्थ्य स्थिति, उन्हें उपलब्ध कराए जा रहे उपचार और भविष्य में ऐसी घटनाओं की रोकथाम के लिए उठाए गए कदमों का भी उल्लेख किया जाए. आयोग ने विशेष रूप से रिम्स में भर्ती गंभीर छात्रा के बेहतर इलाज को सुनिश्चित करने पर जोर दिया है.

स्थानीय प्रशासन को नहीं मिली थी जानकारी

इस मामले को लेकर प्रभारी बीडीओ सह सीओ संतोष उरांव ने बताया कि उन्हें आयोग की ओर से लिए गए स्वतः संज्ञान की जानकारी नहीं मिली है. उन्होंने कहा कि जिला प्रशासन से निर्देश प्राप्त होने पर मामले की जांच कर आवश्यक कार्रवाई की जाएगी.

संवसरीरा हायर सेकेंडरी स्कूल की यह घटना आवासीय विद्यालयों में सुरक्षा व्यवस्था और छात्रावास प्रबंधन पर गंभीर सवाल खड़े कर रही है. एक छात्रा की मौत होने और अन्य छात्राओं के प्रभावित होने के बाद NHRC का हस्तक्षेप मामले की गंभीरता को दर्शाता है. अब सभी की नजरें राज्य सरकार और जिला प्रशासन की रिपोर्ट पर टिकी हैं, जिससे यह स्पष्ट होगा कि इस दुखद घटना के लिए जिम्मेदारी किसकी है और भविष्य में ऐसी घटनाओं को रोकने के लिए क्या कदम उठाए जाएंगे.

Source: <https://www.etvbharat.com/hi/state/nhrc-notice-to-chhattisgarh-govt-over-ur-la-factory-accident-cts26071307744>

ETV Bharat / state

उरला फैक्ट्री हादसा, तीन मजदूरों की मौत पर NHRC का एक्शन, छत्तीसगढ़ सरकार को भेजा नोटिस

उरला फैक्ट्री हादसे पर राष्ट्रीय मानवाधिकार आयोग ने छत्तीसगढ़ सरकार को नोटिस भेजा है.

By ETV Bharat Chhattisgarh Team

Published : July 13, 2026 at 10:54 PM IST

नई दिल्ली: उरला इंडस्ट्रियल एरिया की एक फैक्ट्री में हुए हादसे पर राष्ट्रीय मानवाधिकार आयोग ने सख्त रुख अपनाया है. एनएचआरसी ने छत्तीसगढ़ सरकार और राज्य पुलिस को नोटिस जारी किया है. इस हादसे में तीन मजदूरों की मौत हुई थी. जिसमें घायल कमल सिंह ने अस्पताल ले जाते वक्त दम तोड़ दिया. जबकि लाल सिंह और अरुण पांडे की मौके पर ही मौत हो गई. कमल सिंह और लाल सिंह मध्य प्रदेश के डिंडोरी निवासी थे. जबकि अरुण पांडे जांजगीर चांपा के रहने वाले थे. इस फैक्ट्री में गाड़ियों के कल पुर्जे तैयार किए जाते थे.

एनएचआरसी ने दो हफ्ते में मांगी रिपोर्ट

NHRC ने कहा कि उसने मीडिया की एक रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 7 जुलाई को रायपुर के उरला इंडस्ट्रियल एरिया में स्थित एक फैक्ट्री में हुए धमाके में कम से कम तीन मजदूरों की मौत हो गई और कई अन्य घायल हो गए. आयोग ने एक बयान में कहा कि यह धमाका कथित तौर पर फैक्ट्री में ऑक्सीजन सिलेंडर फटने के कारण हुआ था. आयोग ने कहा है कि अगर समाचार रिपोर्ट की बातें सच हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है.

छत्तीसगढ़ के मुख्य सचिव और डीजीपी को नोटिस

आयोग ने छत्तीसगढ़ के मुख्य सचिव और राज्य के पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो हफ्ते के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है. उम्मीद है कि रिपोर्ट में घायलों की सेहत की स्थिति के साथ-साथ मृतकों और घायलों के परिजनों को दिए गए मुआवज़े (यदि कोई हो) की जानकारी भी शामिल होगी. आयोग ने कहा कि 8 जुलाई की मीडिया रिपोर्टों के अनुसार, घायल मजदूरों को इलाज के लिए पास के अस्पतालों में ले जाया गया और फैक्ट्री को बंद कर दिया गया.

सोर्स: पीटीआई

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
13.07.2026	24 News	15:00	Youth brutally tortured on suspicion of theft in Madhya Pradesh; National Human Rights Commission registers case	01:54 Min	Breaking News	Abc	
13.07.2026	India Today	17:00	Diljit Dosanjh's Satluj Movie: Creative Freedom Or Distorted History? -A controversial film based on a human rights activist has sparked a massive political storm ahead of the state elections in Punjab. The movie, which delves into the turbulent period of terrorism and extrajudicial killings during the eighties and nineties, faces severe backlash for alleged historical distortion. A Union Minister has openly challenged the filmmakers to provide official documentary evidence for their claims regarding twenty-five thousand missing or illegally cremated bodies. The minister argued that creative freedom cannot be used as an excuse to present disputed figures as established historical facts. Furthermore, the film is accused of misrepresenting the timeline of events and the roles of key political figures, including a former Chief Minister who was assassinated during that dark era. While opposition parties advocate for creative freedom and organise public screenings, the ruling government and other political factions remain divided. The controversy highlights the deep-seated sensitivities surrounding the state's tragic past and the ongoing battle over historical narratives and the right to tell a story.	25:14 Min	Breaking News	Abc	

13.07.2026	Mahaa News	19:00	Polavaram : Warden forcing students into forced labor.	09:40 Min	Breaking News	Abc	
13.07.2026	V6 News Telugu	14:20	Employee Allegations On School Headmaster, Sarpanch Over Removing Her Job	02:19 Min	Breaking News	Abc	
13.07.2026	CVR News Telugu	19:00	CBI Mass Counter To Supreme Court On Vijayawada Sai Krishna Lockup Death Case	05:52 Min	Breaking News	Abc	

13.07.2026	UP Tak	19:25	Bareilly में पुलिस हिरासत में कट गया कैदी का हाथ, पुलिस ने नशेड़ी बताकर कहा कि. -उत्तर प्रदेश के बरेली (बिथरी चैनपुर थाना क्षेत्र) से एक रोंगटे खड़े कर देने वाली घटना सामने आई है, जिसने पुलिस कस्टडी और कानून-व्यवस्था पर गंभीर सवाल खड़े कर दिए हैं। चांदपुर बिचपरी गांव के रहने वाले अनिल नाम के एक युवक को छेड़छाड़ की शिकायत पर पूछताछ के लिए थाने लाया गया था, लेकिन कुछ ही घंटों बाद वह अस्पताल के ऑपरेशन थिएटर में जिंदगी और मौत से जूझता मिला। उसका दाहिना हाथ इस कदर कट चुका था कि डॉक्टरों को उसकी जान बचाने के लिए रात भर लंबा ऑपरेशन करना पड़ा। इस घटना के बाद पुलिस और पीड़ित परिवार के दावे आमने-सामने हैं। पुलिस का कहना है कि अनिल शराब के नशे में था और उसने गुस्से में आकर थाने के शीशे वाले गेट पर हाथ मार दिया, जिससे वह घायल हो गया। वहीं, दूसरी ओर अनिल की मां और परिवार का आरोप है कि पुलिस रात में उसे घर से उठाकर ले गई और थाने के अंदर उसे इस बेरहमी से पीटा गया कि उसका हाथ ही कट गया। क्या है इस खौफनाक मामले के पीछे का पूरा सच? क्या पूरी घटना सीसीटीवी (CCTV) में कैद हुई है?	08:41 Min	Breaking News	Abc	
13.07.2026	ABP Nadu	19:00	Nagercoil prison death Inmate dies after being beaten to death by police, family joins in protest	02:05 Min	Breaking News	Abc	
13.07.2026	Tv9 Kannada	13:30	Emergency Surgery Delayed? Woman's Death Sparks Negligence Allegations Against Jayadeva Hospital	09:36 Min	Breaking News	Abc	

13.07.2026	News18 Kannada	19:00	Medical Negligence at Jayadeva Hospital? -Tragedy struck at Bengaluru's renowned Jayadeva Hospital after a 65-year-old patient, Mayamma, passed away, leading to massive allegations of medical negligence. The family claims that despite being an emergency open-heart surgery case admitted on Friday, doctors failed to operate due to internal disputes over using the operation unit. The grieving family alleges that no medical treatment was provided to the patient other than serving food since her admission.	05:41 Min	Breaking News	Abc	
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13.07.2026	Mathrubhoomi News	17:00	Medical Negligence : Police to question doctors tomorrow in Payyannur's death of one and a half year old boy -Following the death of an 18-month-old boy who allegedly developed severe complications after being administered anaesthesia for a lip injury, the Payyannur Police have booked a private hospital anaesthetist on charges of medical negligence. According to reports, the FIR was registered based on a complaint filed by the child's family, and police have initiated an investigation to determine whether any medical negligence occurred. The toddler reportedly sustained a cut on his lip after falling while playing in the courtyard of his house on July 5. He was taken to Baby Memorial Hospital in Payyannur, where doctors administered anaesthesia to stitch the wound.	03:15 Min	Breaking News	Abc	
13.07.2026	Kanak News	19:15	Negligence In Udala Hospital: Minor Given Infected Tablets, Angry Public Demands Action -A terrifying case of medical negligence has surfaced from Mayurbhanj district as live insects and worms were discovered inside a sealed government antibiotic strip! The shocking incident took place in Beguniadiha village under Udala block, where a 9-year-old boy, Raja Hembram's son, was given corrupted tablets directly from the hospital's official Niramaya counter.	02:10 Min	Breaking News	Abc	

13.07.2026	News18 Bangla	10:25	Sebasray Scam: Leg allegedly amputated following incorrect treatment under the Sebasray scheme. Malati Biswas' son has reached Swasthya Bhavan with medical prescriptions and related documents. He is meeting health department officials following a call from the Health Minister. The Health Department has said it will examine all the records and take appropriate action after reviewing the case.	09:05 Min	Breaking News	Abc	
13.07.2026	24 News	13:10	Human Rights Commission intervenes in the garbage problem in Thiruvananthapuram city -State human rights commission (SHRC) directed city corporation to take urgent and effective measures to address the city's worsening waste management crisis amid growing complaints that canals, drains and roadsides have turned into dumping grounds.	01:59 Min	Breaking News	Abc	

